

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 350/82/2017
OA 350/363/2016

Date of order : 13.4.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr.Nandita Chatterjee, Administrative Member

MITRA KOLEY GHOSH

VS

HARINDRA RAO & ORS.

For the applicant : Mr.A.Pal, counsel
Mr.A.Ghosh, counsel

For the respondents: Mr.S.K.Das, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

Mr.A.Pal, ld. Counsel assisted by Mr.A.Ghosh, ld. Counsel for the petitioner on record, submits that the order passed by the Tribunal in OA 363/2016 dated 22.4.2016 has been duly complied with by passing a speaking order dated 27.3.2018. The speaking order be kept on record. Ld. Counsel further prays for liberty to file a fresh OA assailing the speaking order.

2. In view of the above fact that the speaking order dated 27.3.2018 is passed by the respondent authorities in due compliance of the order passed by this Tribunal in OA 363/2016, the CP stands closed. Liberty is however, granted to the applicant to assail the speaking order if so desired.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

In